

FIR NO. 232/20
PS Paschim Vihar
STATE VS. Puneet
Vehicle no. DL-8CAM-8469
07.06.2020

This is an application for release of vehicle bearing registration no. DL-8CAM-8469 moved on behalf of applicant Puneet Sethi.

Present: Ld. APP for the State.

Applicant/ registered owner Puneet Sethi in person.

Original RC of the vehicle and identity proof of applicant seen and returned.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

In view of the directions given by the Honble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Honble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C.No. 4485/2013 dated 10.09.2014**, the vehicle in question be released to the applicant / registered owner of vehicle on furnishing indemnity bond in the sum of Rs. 20,000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama alongwith photographs shall be filed alongwith the chargesheet.

However, it is observed that during the prevailing time i.e. spread of COVID-19 it is necessary to curb the spread of corona and social distancing norms are to be adhered but large number of vehicles are being seized for the violation of lockdown and therefore it is relevant to note that the provisions U/s 102 CrPC which authorize police officials also to release the vehicle. Section 102(3)



Cr.PC read as under:

" Every police official acting under sub Section (1) of Section 102 shall forthwith report the seizure to Magistrate having jurisdiction and where the property seized is such that it cannot be conveniently transported to the Court or where there is difficulty in securing proper accommodation for the custody of such property or where the continued detention of property in police custody may not be considered necessary for the purpose of investigation he may give custody thereof to any person on his executing a Bond undertaking to produce the property before the Court as to disposal of the same."

Although the party would have option to approach the court for release of seized vehicle but the prevailing circumstances are extraordinary in the history of humanity and require extraordinary measure to prevent the spread of Covid-19 infection. Therefore, police officials in exercise of power U/s 102 (3) Cr.PC may also release the vehicle particularly the vehicle seized for violation of lockdown.

In the consonance of guidelines laid down by Hon'ble High Court in Manjeet Singh Vs. State vehicle may be released if not required for investigation purpose and photographs and detailed panchnama may serve the purpose of evidentiary element in the form of secondary evidence. All DCPs are reminded by this Court regarding extraordinary situation due to Covid-19 . The infection which is spreading very fast between human beings due to corona virus require innovation and creativity. Law is made for service of humanity and we can serve humanity by interpreting the law keeping in view the threat which is looming large on humanity due to Covid-19. Therefore, all the DCPs are requested to brief all the police officials to invoke provision U/s 102(3) CrPC so that gathering in court could be avoided. Eventually, humanity will win and virus will be defeated by invoking all provisions and interpretation of law keeping in view that all the laws are made for service of humanity. DCPs are reminded that all the institutions including executive and

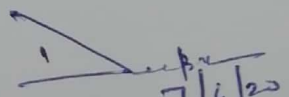


judiciary are for service for humanity.

In view of aforesaid discussion, let the copy of the order be provided to all the DCPs of West District through Facilitation Center with the request to issue appropriate instructions to all the police officials within their jurisdiction impressing upon them to use the provision of Section 102(3) Cr.PC for release of vehicle seized for breach of lockdown liberally. DCPs are also directed to release the vehicle in other cases also if the specific law in that area permits police officials to release the vehicle.

Copy of order be given dasti to applicant.

*Puneet Sethi
07/6/2020*


(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO.010011/20
PS Ranhola
U/S 379 IPC
STATE VS. unknown
07.06.2020

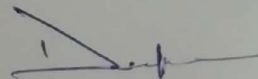
सुश्री दीपिका ठाकरा
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट
Metropolitan Magistrate Mahila Court
पश्चिम जिला/West District
कमरा संख्या-252, द्वितीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

This is an application for release of vehicle bearing registration no. DL-9SBF-1351 moved on behalf of applicant Nanhe Bhushan Pandey

Present: Ld. APP for the State.
Applicant in person.
Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

In view of the directions given by the Honble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Honble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C.No. 4485/2013** dated **10.09.2014**, the vehicle in question be released to the applicant on furnishing indemnity bond in the sum of Rs. 20,000/-. At this stage Ld. Counsel for applicant has submitted that due to prevailing of lockdown the indemnity bond cannot be attested. Let indemnity bond be furnished within a week when the lock down ends. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama alongwith photographs shall be filed alongwith the chargesheet.

However, it is observed that during the prevailing time i.e. spread of COVID-19 it is necessary to curb the spread of corona and social distancing norms are to be adhered but large number of vehicles are being seized for the violation of lockdown and therefore it is relevant to note that the provisions U/s 102 CrPC which authorize police officials also to release the vehicle. Section 102(3)



Cr.PC read as under:

" Every police official acting under sub Section (1) of Section 102 shall forthwith report the seizure to Magistrate having jurisdiction and where the property seized is such that it cannot be conveniently transported to the Court or where there is difficulty in securing proper accommodation for the custody of such property or where the continued detention of property in police custody may not be considered necessary for the purpose of investigation he may give custody thereof to any person on his executing a Bond undertaking to produce the property before the Court as to disposal of the same."

Although the party would have option to approach the court for release of seized vehicle but the prevailing circumstances are extraordinary in the history of humanity and require extraordinary measure to prevent the spread of Covid-19 infection. Therefore, police officials in exercise of power U/s 102 (3) Cr.PC may also release the vehicle particularly the vehicle seized for violation of lockdown.

In the consonance of guidelines laid down by Hon'ble High Court in Manjeet Singh Vs. State vehicle may be released if not required for investigation purpose and photographs and detailed panchnama may serve the purpose of evidentiary element in the form of secondary evidence. All DCPs are reminded by this Court regarding extraordinary situation due to Covid-19 . The infection which is spreading very fast between human beings due to corona virus require innovation and creativity. Law is made for service of humanity and we can serve humanity by interpreting the law keeping in view the threat which is looming large on humanity due to Covid-19. Therefore, all the DCPs are requested to brief all the police officials to invoke provision U/s 102(3) CrPC so that gathering in court could be avoided. Eventually, humanity will win and virus will be defeated by invoking all provisions and interpretation of law keeping in view that all the laws are made for service of humanity. DCPs are reminded that all the institutions including executive and



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judiciary are for service for humanity.

In view of aforesaid discussion, let the copy of the order be provided to all the DCPs of West District through Facilitation Center with the request to issue appropriate instructions to all the police officials within their jurisdiction impressing upon them to use the provision of Section 102(3) Cr.PC for release of vehicle seized for breach of lockdown liberally. DCPs are also directed to release the vehicle in other cases also if the specific law in that area permits police officials to release the vehicle.

Copy of order be given dasti to applicant.



Nahme
7/6/2020

सुश्री दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला/West District
कमरा संख्या-252, द्वितीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Ths Hazari Courts, Delhi

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

(s)

FIR NO.10283/20
PS Khyala
U/S 379/411 IPC
STATE VS. Rajesh Kapoor @ Chhidi
07.06.2020

Present: Ld. APP for the State.
Sh. Sanjay Kumar Ld. Counsel for accused.

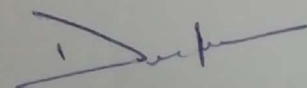
This bail application has been filed on behalf of accused Rajesh Kapoor @ Chhidi in the above mentioned case FIR wherein it is stated that accused was arrested in the present case on 04.06.2020. it is further submitted that applicant has been falsely implicated in the present FIR and the alleged recovery has already been effected, hence accused is no more required for the purpose of investigation. Hence, present application for granting bail to accused has been moved.

Reply to this application was sought wherein it is mentioned that stolen scooty no. DL-12SF-5686 has been recovered from the possession of accused and accused is involved in many other cases and in case he is released on bail he can repeat the same offence. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he



changes the same.

4. He will not commit the same or similar offence in future.

Application in hand is disposed of.

The personal bond of the accused be sent to the Jail Superintendent concerned for attestation of the signatures of the accused thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to Ld. Counsel for the accused, copy be also sent to jail superintendent for compliance This order be considered release warrant too for the purpose of release of accused and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.

*Dasti Copy
Received
S. J. Thakran
7/06/2020*

[Signature]
07.06.20

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

IN THE COURT OF MS. DEEPIKA THAKRAN: DUTY MM: WEST
DISTRICT: TIS HAZARI COURTS: DELHI

FIR NO. 800/19
PS Nihal Vihar
U/S 394/411/34 IPC
STATE VS. Bijender Kumar
07.06.2020
Present: Ld. APP for the State.

Sh. Jitender Kumar Ld. LAC for accused.

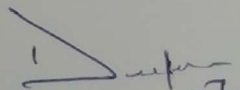
This bail application has been filed on behalf of accused Bijender Kumar in the above mentioned case FIR wherein it is stated that accused is in JC since 03.02.2020. It is further submitted that applicant has been falsely implicated in the present FIR and the alleged recovery has already been effected, hence accused is no more required for the purpose of investigation. Hence, present application for granting bail to accused has been moved.

Reply to this application was sought wherein it is mentioned that stolen mobile phone of complainant was recovered from the possession of accused and in case he is released on bail he can jump bail. It is further submitted that chargesheet has already been filed on 25.01.2020 before the concerned court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Moreover, the chargesheet already stands filed. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.


07.06.20

2. He shall co-operate with the IO and will appear before Court as and when required and directed.

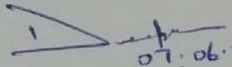
3. He will furnish his fresh address on record as and when he changes the same.

4. He will not commit the same or similar offence in future.

Application in hand is disposed of.

The personal bond of the accused be sent to the Jail Superintendent concerned for attestation of the signatures of the accused thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to Ld. Counsel for the accused, copy be also sent to jail superintendent for compliance This order be considered release warrant too for the purpose of release of accused and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.


(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

IN THE COURT OF MS. DEEPIKA THAKRAN:DUTY MM: WEST
DISTRICT: TIS HAZARI COURT: DELHI
Presided by Ms. DEEPIKA THAKRAN

FIR NO. 011825/20

PS Ranjit Nagar

U/S 379/411/34 IPC

STATE VS. 1. Arun 2. Sahil @ Bhanu and 3. Abhishek @ Varun
07.06.2020

Present: Ld. APP for the State.
Ms. Zia Afroz Ld. Counsel for accused persons.

Three bail applications has been filed on behalf of accused persons namely Arun, Sahil @ Bhanu and Abhishek @ Varun in the above mentioned case FIR wherein it is submitted that applicants were arrested by the police on 31.05.2020. All these three applications are disposed of vide same order as same pertains to common FIR. It is stated that the accused persons are innocent and falsely implicated in the present case and recovery has already been effected. It is further submitted that investigation in the present case has already been completed and applicants/ accused persons are no more required for the purpose of investigation. It is further submitted that there is no previous involvement of the accused persons. Hence, present applications seeking bail of accused persons are filed.

Reply to these application was sought wherein it is mentioned that the stolen motorcycle bearing no. DL-8SCG-6090 has been recovered from the accused persons. It is further mentioned that the accused persons are repeated offender and is involved in other cases and in case they are released on bail they can repeat same offence again. With this prayer for dismissal of bail applications has been made.

Consideration heard. Record is perused.

In the present matter, accused persons are already in judicial custody, no recovery is to be effected from the applicants for which their custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the



accused persons are admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. They will not tamper the evidence or intimidate any of the witnesses.
2. They shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. They will furnish his fresh address on record as and when he changes the same.
4. They will not commit the same or similar offence in future.


Applications in hand are disposed of.

The personal bonds of the accused persons be sent to the Jail Superintendent concerned for attestation of the signatures of the accused persons thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to Ld. Counsel for the accused, copy be also sent to jail superintendent for compliance This order be considered release warrant too for the purpose of release of accused persons and no separate release warrants are required. Accordingly accused is directed to be released forthwith if not required in any other process of law.

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07.06.20

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)



IN THE COURT OF
JUDGE/SENIO
Civil Appeal/ Criminal Revis
Criminal Appeal, Crimi

7/0/SMO to
Report on 7/6/20

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Ms. Deepika Thakran

FIR No.199/20

PS : Ranjit Nagar

U/s : 392 IPC

07.06.2020

Present : Ld. APP for the State.

Sh. Rakesh Kumar Id. Counsel alongwith surety.

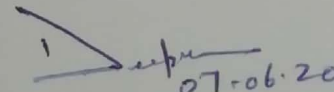
Vide order dt. 06.06.2020, Ms. Sonam Gupta Ld. DutyMM, West District has granted bail to accused Bobby S/o Sh. Sushil subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In compliance of said order the said bail bond has already been furnished has been verified as per report received today. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(DEEPIKA THAKRAN)

Duty MM, West Dist, THC, Delhi
07.06.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: DUTY MM: WEST
DISTRICT: TIS HAZARI COURTS: DELHI

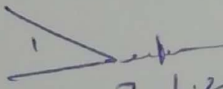
FIR NO. 143/20
PS Tilak Nagar
U/S 12/09/55 IPC
STATE VS. Not known
07.06.2020

Present: Ld. APP for the State.

Sh. Uday Kumar Ld. Counsel for applicant.

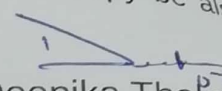
This is an application seeking release of articles taken from the accused during jamatalasi i.e. Personal search. By way of this application the release of articles i.e. one mobile phone Samsung J7 alongwith Sim no. 9871265702, 9250157297, Cash Rs. 4,800/-, Original ID proof (Aadhar card & Voter I Card and Driving licence) and wallet (Visiting card) has been prayed for.

Reply to this application was sought wherein the IO has mentioned that the mobile phone Samsung J7 alongwith Sim no. 9871265702, 9250157297 and Cash Rs. 4,800/- was taken in possession when the personal search of accused was effected. The personal search memo is also annexed wherein the same has been mentioned. It is observed that neither in the reply nor in the personal search memo the taking of original ID i.e. Aadhar card and Voter I card, driving licence and Wallet (visiting card) is mentioned. Efforts are made by Ld. APP for seeking clarification from the IO but the IO is not contactable. Ld. Counsel for applicant has submitted that the order qua the articles mentioned in the seizure memo be passed at this stage. Accordingly, no order qua the ID proofs and wallet is passed at this stage. However the mobile phone Samsung J7 alongwith Sim no. 9871265702, 9250157297 and cash of Rs. 4800/- is directed to be released to the applicant as per law subject to the satisfaction of the IO/SHO PS concerned as to identification etc. Application stands disposed of.


07-06-20

Copy of the order be given dasti, as prayed. Copy be also sent to SHO concerned for compliance.

Deepika Thakran
07/06/2020


(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)



IN THE C
INRE: /

IN THE COURT OF MS. DEEPIKA THAKRAN:DUTY MM: WEST
DISTRICT: TIS HAZARI COURT: DELHI
Presided by Ms. DEEPIKA THAKRAN

FIR NO. 0419/20
PS Paschim Vihar East
U/S 356/379/411 IPC
STATE VS. Mohd. Asif.
07.06.2020

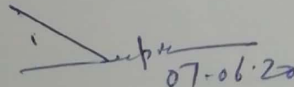
Present: Ld. APP for the State.
Sh. Arvind Vats Ld. Counsel for accused person.

The present bail application has been filed on behalf of accused Mohd. Asif in the above mentioned case FIR wherein it is submitted that applicant is in JC since 29.05.2020. It is further stated that the accused is innocent and falsely implicated in the present case and the accused is having good reputation in the society and is a technician cum shopkeeper and sole bread earner of his family. It is further stated that applicant has clean antecedents and no other case is pending against applicant. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present applications seeking bail of accused is filed.

Reply to these application was sought wherein it is mentioned that the alleged mobile phone was recovered from the accused. It is further mentioned that the accused is repeated offender and is involved in other cases and in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount


07-06-20

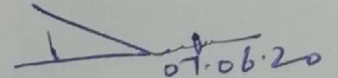
subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Applications in hand are disposed of.

The personal bond of the accused be sent to the Jail Superintendent concerned for attestation of the signatures of the accused thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to Ld. Counsel for the accused, copy be also sent to jail superintendent for compliance This order be considered release warrant too for the purpose of release of accused person and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.


07.06.20

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

31/5/2021

FIR NO.008790/20
PS Moti Nagar
U/S 379 IPC
STATE VS. unknown
07.06.2020

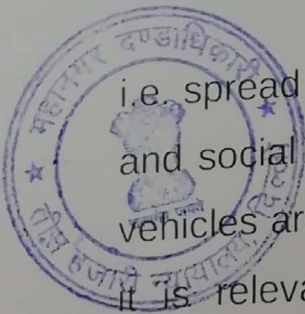
This is an application for release of vehicle bearing registration no. DL-4ER-5887 moved on behalf of applicant Chandan.

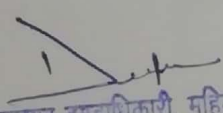
Present: Ld. APP for the State.
Sh. Gaurav Dev Ld. Counsel for applicant with applicant in person.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

In view of the directions given by the Honble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Honble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C.No. 4485/2013** dated **10.09.2014**, the vehicle in question be released to the applicant on furnishing indemnity bond in the sum of Rs. 20,000/-. At this stage Ld. Counsel for applicant has submitted that due to prevailing of lockdown the indemnity bond cannot be attested. Let indemnity bond be furnished within a week when the lock down ends. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama alongwith photographs shall be filed alongwith the chargesheet.

However, it is observed that during the prevailing time i.e. spread of COVID-19 it is necessary to curb the spread of corona and social distancing norms are to be adhered but large number of vehicles are being seized for the violation of lockdown and therefore it is relevant to note that the provisions U/s 102 CrPC which authorize police officials also to release the vehicle. Section 102(3)



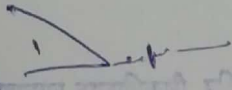

महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

Cr.PC read as under:

" Every police official acting under sub Section (1) of Section 102 shall forthwith report the seizure to Magistrate having jurisdiction and where the property seized is such that it cannot be conveniently transported to the Court or where there is difficulty in securing proper accommodation for the custody of such property or where the continued detention of property in police custody may not be considered necessary for the purpose of investigation he may give custody thereof to any person on his executing a Bond undertaking to produce the property before the Court as to disposal of the same."

Although the party would have option to approach the court for release of seized vehicle but the prevailing circumstances are extraordinary in the history of humanity and require extraordinary measure to prevent the spread of Covid-19 infection. Therefore, police officials in exercise of power U/s 102 (3) Cr.PC may also release the vehicle particularly the vehicle seized for violation of lockdown.

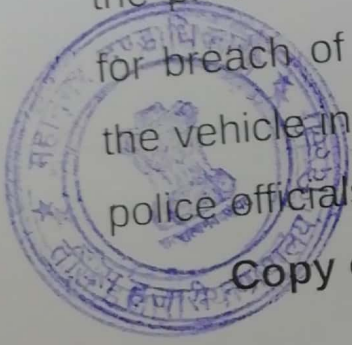
In the consonance of guidelines laid down by Hon'ble High Court in Manjeet Singh Vs. State vehicle may be released if not required for investigation purpose and photographs and detailed panchnama may serve the purpose of evidentiary element in the form of secondary evidence. All DCPs are reminded by this Court regarding extraordinary situation due to Covid-19 . The infection which is spreading very fast between human beings due to corona virus require innovation and creativity. Law is made for service of humanity and we can serve humanity by interpreting the law keeping in view the threat which is looming large on humanity due to Covid-19. Therefore, all the DCPs are requested to brief all the police officials to invoke provision U/s 102(3) CrPC so that gathering in court could be avoided. Eventually, humanity will win and virus will be defeated by invoking all provisions and interpretation of law keeping in view that all the laws are made for service of humanity. DCPs are reminded that all the institutions including executive and


महानगर मजिस्ट्रेट, मनीका कोर्ट-04
Metropolitan Magistrate, Manika Court-04

Judiciary are for service for humanity.

In view of aforesaid discussion, let the copy of the order be provided to all the DCPs of West District through Facilitation Center with the request to issue appropriate instructions to all the police officials within their jurisdiction impressing upon them to use the provision of Section 102(3) Cr.PC for release of vehicle seized for breach of lockdown liberally. DCPs are also directed to release the vehicle in other cases also if the specific law in that area permits police officials to release the vehicle.

Copy of order be given dasti to applicant.



anandran


(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020
महिला नगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Ms. Deepika Thakran

FIR No.0465/20

PS : Rajouri Garden

U/s : 392 /411/34IPC

07.06.2020

Present : Ld. APP for the State.

Sh.A.K. Sharma Id. Counsel alongwith surety.

Vide order dt. 06.06.2020, Ms. Sonam Gupta Ld.

DutyMM, West District has granted bail to accused Ashu S/o Mohd. Jadi subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In compliance of said order the said bail bond has already been furnished has been verified as per report received today. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.



सुशी दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला/West District
कमरा संख्या-252, दुसरीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

07/06/20

(DEEPIKA THAKRAN)

Duty MM, West Dist, THC, Delhi

07.06.2020 महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

FIR NO. 000497/20
PS Paschim Vihar
07.06.2020

Present: Ld. APP for the State.
None for applicant.

Report not received.
Report be called for 12.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO. 20/2020

PS Nihal Vihar

07.06.2020

Present: Ld. APP for State.
None for applicant.

Report not received.
Report be called for 12.06.2020

(Deepika Thakran)
Duty MM West: THC
Delhi/07.06.2020

(s)

FIR NO. 548/20
PS Punjabi Bagh
07.06.2020
Present:

Ld. APP for State.
None for applicant.

Put up on 12.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

07/06/20
R NO. 158/20
PS Nangloi
07.06.2020

Present: Ld. APP for State.
None for applicant.

Fresh report of jail superintendent be called for
12.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO. 255/19
PS Paschim Vihar
07.06.2020

Present: Ld. APP for the State.
None for applicant.

Report not received.
Report be called for 12.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

Shalu & Anr. Vs. Neeraj Gondia
Complaint Case No.131/17

07.06.2020

Present:- None.

At the very outset, it is observed that there is no order on record for putting up the matter for 07.06.2020. It is observed that no notice has been issued in pursuance of previous order dt. 22.05.2020. Let the same again be complied for 12.06.2020.

(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

FIR NO. 525/18
PS Paschim Vihar West

STATE VS. Raja Sonkar
07.06.2020

Present: Ld. APP for the State.
None for applicant.

Put up for consideration before Ld. Duty MM on
12.06.2020.

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

E-FIR NO. 9043/20
PS Paschim Vihar East
STATE VS. Suresh Nishad
07.06.2020

Present: Ld. APP for the State.
None for applicant.

Reply be called for 12.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)1

FIR no. 85/2020
PS. Patel Nagar

07.06.2020

Present:- Ld. APP for the state.

Accused is absent.

No report received.

Fresh notice be issued to concerned Jail Superintendent for filing report as to whether the accused namely Gaurav Kakkar has surrendered himself in compliance of order dt. 20.05.2020 passed by Ld. ASJ.

Be put up on 12.06.2020

(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

no. 318/2018
S. Patel Nagar

07.06.2020

Present:- Ld. APP for the state.

Accused is absent.

No report received.

Fresh notice be issued to concerned Jail Superintendent for filing report as to whether the accused namely Lakhwinder @ Suresh has surrendered himself in compliance of order dt. 15.05.2020 passed by Ld. ASJ.

Be put up on 12.06.2020

(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

FIR NO. 144/20
PS Punjabi Bagh
07.06.2020

Present: Ld. APP for State.
None for applicant.

Report not received.
Report be called for 11.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO. 611/20
PS Nihal vihar
07.06.2020

Present: Ld. APP for State.
None for applicant.

Report not received.
Report be called for 11.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR No. 375/2020
PS. Paschim Vihar

07.06.2020

Present:- Ld. APP for the state.

None for applicant.

Reply/report be called from IO/SHO on 11.06.2020.

(Deepika Phakran)
DUTY MM(WEST)
07.06.2020

FIR No. 2673/2020
PS. Hari Nagar
State Vs. Rohan @ Chotu

07.06.2020

Present:- Ld. APP for the state.

None.

Report be called from SHO concerned for 11.06.2020.

(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

FIR-370/20 Rujun

FIR NO. 10068/2020
PSNihal Vihar
STATE VS. unknown
07.06.2020

Present: Ld., APP for the State.
None for applicant.

This is an application for release of vehicle for hearing the matter through VC. Report of IO/SHO be called for **11.06.2020**. Ahlmad is directed to convey the date telephonically to the Ld. Counsel for applicant and further that the hearing through VC shall be conducted once reply is received.

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO. 3387/19
PS Paschim vihar
07.06.2020

Present: Ld. APP for State.
None for applicant.

Report not received.
Report be called for 10.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

**State Vs. Meera
FIR No.735/17
PS Nihal Vihar**

07.06.2020

Present:- None.

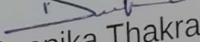
Be put up on 10.06.2020.

**(Deepika Thakran)
DUTY MM(WEST)
07.06.2020**

FIR NO.622/20
PS Nihal Vihar
U/S 379/356/411/34 IPC
STATE VS. Santosh Kumar
07.06.2020
Present: Ld. APP for the State.
Sh. A.K. Singh Ld. Counsel for accused.

Reply received wherein it is mentioned that the stolen phone has not been recovered yet. Ld. Counsel submits that the co-accused namely Saddam has already been granted bail on 26.05.2020. To the contrary in the reply it is mentioned that accused Saddam S/o Akhil Khan has been arrested but the other accused persons are absconding. Let a fresh reply be called for 10.06.2020 seeking clarification from the IO whether the other accused Saddam has been enlarged on bail or not. Previous involvement report if any, be also called for 10.06.2020.

Copy as prayed be given.


(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

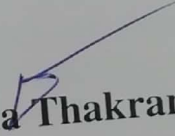
Copy
Rec'd
APP
A.K. Singh
ADN
D/358/05

Fir No. 124/2020
State Vs. Aniket

07.06.2020

Present:- None.

At the very outset, it is observed that there is no order on record for putting up the matter for 07.06.2020. However the same has been received in Dak and therefore, the matter is being taken up today. Let the reply be called from the SHO concerned for 10.06.2020.


(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

FIR No. 376/2020
PS. Rajouri Garden
State Vs. Happy @ Kamal

07.06.2020

Present:- Ld. APP for the state.

None.

Put up for presence of counsel/relative of applicant so that the court can be apprised of the fact of whether the bail bonds in compliance of order dt. 20.05.2020 passed by Sh. Puneet Nagpal Ld. Duty MM (West) THC, Delhi has been furnished or not. Notice be also issued to Jail superintendent for apprising the same on 10.06.2020.

(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

FIR NO. 125/20
PS Hari Nagar
STATE VS. DL-1LZ-0571
07.06.2020

Present: Ld. APP for the State.
None on behalf of applicant.
Reply received. On perusal it is transpired that reply as
to bail application has been filed however present application is of
vehicle release. Let fresh reply be called for 09.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO. 343/19

PS Paschim Vihar West

STATE VS. Rohit

07.06.2020

Present: Ld. APP for the State.
None on behalf of accused.

Let fresh report from jail superintendent be called for

09.06.2020.

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

FIR NO. 002673/20

PS Hari Nagar

U/S 379/411 IPC

STATE VS. Rohan @ Chottu

07.06.2020

Present: Ld. APP for the State.
None for applicant.

Let fresh report from jail superintendent be called for
09.06.2020.

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)

PROFORMA FOR URGENT HEARING
 (TO BE FILLED BY LAWYER/LEGAL AID)

(FOR CRIMINAL MATTERS)

1. Brief description of the case/application : U/S-437 Cr.P.C. for grant of Bail.
2. Name of Judicial District : C.M.M, WEST-DISTRICT.
3. FIR NO. and Police Station : 622/2020 (P.O) P.S. NIHAL VIHAR
4. Offence Reported : U/S-356/379/411/34 I.P.C
5. Whether the chargesheet has been filed and if so, the Name of the trial Court : NO.
6. Whether the application is first application : Yes/No - First Bail application.
7. If no, details of earlier applications and orders passed (kindly attach all orders) : N.A
8. Grounds on which urgent hearing is sought (kindly attach all relevant documents e.g. medical :- Covid-19, Spreading in Tihar Jail.
9. Any other relevant information (record death certificate etc.) : Tihar Jail official affected from Covid-19 as per Medica Report dated - 26.05.2020.

(NAME OF THE APPLICANT WITH PARENTAGE, ADDRESS, MOBILE NO. & E-MAIL)

PARTICULAR OF THE ADVOCATE

1. SIGNATURE OF ADVOCATE : Ash. Singl.
2. NAME (IN BOLD LETTERS) : **A.K. SINGH (ADV.)**
3. ENROLLMENT NUMBER : 2135812025
4. ADDRESS : CH. NO - 370, W.W. T. H
5. MOBILE NO. : 9312306881 / 9899350886
6. E-MAIL ADDRESS : ashoklegal.2008@gmail.com

A. K. SINGH
 Advocate
 Delhi High Court
 Office: D-111, Defence Colony
 New Delhi-110024
 Mob: 9312306881
 Email: ashoklegal.2008@rediffmail.com

*NOTE : All the fields are mandatory. Incomplete form shall result in summary rejection of the application.

* Cording to center of the @ gmail.com.
 * Judicial bwat. ddc @ gox. in

07.06.20
 front - Ld. App for state
 None
 Reply not filed. Reply
 of SHO / IO to be called
 for 11.06.20
 07.06.20

FIR NO. 205/15
PS Tilak Nagar

STATE VS. Rajender
07.06.2020

Present: Ld. APP for the State.
None for applicant.

Report of jail superintendent be called as to from when
accused Rajender is in custody and what is the present status for
12.06.2020

(Deepika Thakran)
Duty MM:West: THC
Delhi/07.06.2020

(s)